

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-514**

CP No. - 40/241242/PB/2019  
IA/2171/2019, CA/154/2020

**IN THE MATTER OF:**

Mr. Santosh Chetal & Ors.

**.....Applicant**

**Vs.**

Alag Intco Hotels Pvt. Ltd.& Ors.

**.....Respondent**

**SECTION**

U/s 241-242

**Order delivered on 24.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv Sumeet, Adv Shankari Mishra, Adv Jyoti Khurana,  
Adv. Rajnish Sinha along with Adv. Dhruv Jain and  
Adv. Monika Bharati  
For the Respondent : Adv Ishaan Mukherji, Adv Shivam Gautam for  
Respondent No. 2 & 3

**ORDER**

Ld. Counsel for the Petitioner and Ld. Counsel for the Respondents are present. It was informed by the Ld. Counsel for the Petitioner that in terms of order dated 21.02.2024, IA-2171/2019 & CA-154/2020, they have taken steps for reflecting the same on the e-portal and the same is now available on the e-portal. List the main matter along with these applications for further consideration on **12.06.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**